



The Uttar Pradesh Krishi Evam Prodyogik Vishwa-Vidyalaya (Sanshodhan)
Adhiniyam, 1981

Act 8 of 1981

Keyword(s):

Chancellor, Vice-Chancellor, Universities, Teacher, Board, Committee

Amendments appended: 19 of 2000, 12 of 2006, 16 of 2006, 8 of 2010, 19 of 2014, 9 of 2019, 16 of 2023

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Dated Lucknow, April 14, 1981

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidalya (Sanshodhan) Adhiniyam, 1981 (Uttar Pradesh Adhiniyam Sankhya 8 of 1981), as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 13, 1981 :

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWA-
VIDYALAYA (SANSHODHAN) ADHINIYAM, 1981

[U. P. ACT NO. 8 OF 1981]

(As passed by the Uttar Pradesh Legislature)

AN
ACT

furth^r to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya
Adhiniyam, 1958.

IT IS HEREBY enacted in the Thirty-second Year of the Republic of India
as follows :

Short title.

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik
Vishwavidyalaya (Sanshodhan) Adhiniyam, 1981.

Amendment of
section 11 of
U. P. Act no. 45
of 1958.

2. In section 11 of the Uttar Pradesh Krishi Evam Prodyogik Vishwa-
vidyalaya Adhiniyam, 1958,—

(a) after sub-section (1), the following sub-section shall be inserted,
namely :—

“(I-A) Where the Kuladhipati (Chancellor) does not consider any
one or more of the persons recommended by the Committee to be suit-
able for appointment as Kulpati (Vice-Chancellor) or if one or more
of the persons recommended is or are not available for appointment and
the choice of the Kuladhipati (Chancellor) is restricted to less than
three persons, he may require the Committee to submit a panel of fresh
names in accordance with sub-section (1).”

(b) in sub-section (6), the following proviso shall be inserted at the
end, namely :—

“Provided that the Chancellor (Kuladhipati) may from time to
time extend the term of appointment of any person to the office of
Vice-Chancellor (Kulpati) under this sub-section, so however, that
the total term of such appointment (including the term fixed in the
original order) does not exceed one year.”

By order,
G. B. SINGH,
Sachiv.

No. 1244 (2)/XVII-V-1—1(KA) 9-2000

Dated Lucknow, May 5, 2000

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 19 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 5, 2000.

**THE UTTAR PRADESH KRISHI EVAM PRODYOGIK
VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2000**

(U. P. ACT No. 19 OF 2000)

[As passed by the Uttar Pradesh Legislature]

**AN
ACT**

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Fifty-first Year of Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2000.

Short title and commencement

(2) It shall be deemed to have come into force on March 3, 2000.

2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958, hereinafter referred to as the principal Act, in clause (1) for the words "the Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya" the words "the Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya or the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya" shall be substituted.

Amendment of section 2 of U. P. Act no. 15 of 1958

3. In section 2-A of the principal Act,—

Amendment of section 2-A

(a) in the marginal heading, the words "at Faizabad and Kanpur" shall be omitted;

(b) after sub-section (1), the following sub-section shall be inserted, namely :—

"(1-A) Besides the Universities referred to in sub-section (1), there shall be established, with effect from such date as the State Government may by notification in the Gazette appoint in that behalf a University at Meerut to be known as the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya.

(c) in sub-section (2) for the words and figure "sub-section (1)" the words and figures "sub-section (1) or sub-section (1-A)" shall be substituted.

4. In the principal Act, for the existing Schedule the following Schedule shall be substituted, namely :—

Amendment of the Schedule

**"THE SCHEDULE
(See section 6-A)**

Serial no.	Name of the University	Area within which the University shall exercise jurisdiction for the purposes of extension, training and research
1	2	3
1	Gobind Ballabh Pant Krishi Evam Prodyogik Vishwavidyalaya— (a) until the establishment of the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya	Kumaun, Garhwal, Moradabad, Bareilly, Saharanpur and Meerut Divisions

1	2	3
	(b) upon the establishment of the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya	Kumaun, Garhwal, Moradabad and Bareilly Divisions
2	Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya	Faizabad, Gorakhpur, Basti, Devipatan, Varanasi, Azamgarh and Mirzapur Divisions
3	Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya— (a) until the establishment of the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya, (b) upon the establishment of the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya	Kanpur, Lucknow, Jhansi, Agra, Allahabad and Chitrakootdham Divisions Kanpur, Lucknow, Jhansi, Allahabad and Chitrakootdham Divisions
4	Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya.	Meerut, Saharanpur and Agra Divisions."

Repeal and Savings

5. (1) The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhyadesh, 2000 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by the Act as if this Act were in force at all material times.

By order,
Y. R. TRIPATHI,
Pramukh Sachiv.

U. P.
Ordinance
No. 6
2000

No. 361/VII-V-1-1(Ka) 13-2006

Dated Lucknow, April 05, 2006

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 12 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 04, 2006.

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(SANSHODHAN) ADHINIYAM, 2006

(U.P. Act no. 12 of 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

Further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006. Short title

2. After section 26 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 the following section shall be inserted, namely:— Insertion of section 26-A of U.P. Act no. 45 of 1958

“26-A. Notwithstanding anything to the contrary contained in any other provision of this Act or the statute made thereunder any teacher of the University who was appointed as lecturer/part time lecturer on or before December 31, 1997 without reference to the Selection Committee by way of a short term or part time arrangement in accordance with the provisions for the time being in force for such appointment, may be given substantive appointment by the Board, if any substantive vacancy of the same cadre and grade in the same department is available if such teacher—

(i) is serving as such on December 31, 1997 continuously since such initial appointment by way of short term/part time arrangement;

(ii) possesses the qualifications required for regular appointment to the post under the provisions of the relevant statutes in force on the date of the substantive appointment;

(iii) has been found suitable for regular appointment by the Board.

A teacher appointed by way of short term/part time arrangement as aforesaid who does not get a substantive appointment under this clause shall cease to hold such post on such date as the Board may specify.”

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh State Universities Act, 1973 was amended by the Uttar Pradesh State Universities (Amendment) Act, 2004 (U.P. Act no. 23 of 2004) to provide for giving substantive appointment by the Executive Council to such teachers of the University as were appointed as short term/part time lecturers on or before December 31, 1997 without reference to the Selection Committee subject to the availability of substantive vacancy. Certain such short term / part time lecturers were appointed under the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958. With a view to maintaining uniformity in all types of University it has been decided to amend the said Act of 1958 to provide for giving substantive appointment by the Board to such teachers of the University as are appointed on or before December 31, 1997 without reference to the Selection Committee subject to the availability of vacancy for appointment.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Sanshodhan Vidheyak, 2006 is introduced accordingly.

By order.

RAM HARI VIJAY TRIPATHI,
Pramukh Sachiv.

पी०एस०यू०पी० ए० पी० 5 राजपत्र (हि०)--(10)--2006--597(कम्प्यूटर/आफसेट)।

पी० एस० यू० पी०--ए० पी० 2 सा० विधायी--(11)--2006--850 प्रतियां--(कम्प्यूटर/आफसेट)।

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(DWITIYA SANSHODHAN) ADHINIYAM, 2006
(U.P. ACT NO. 16 OF 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

Further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :—

- | | |
|--|--|
| 1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Dwitiya Sanshodhan) Adhiniyam, 2006. | Short title |
| 2. In section 14 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 after sub-section (3) the following sub-section shall be inserted, namely :— | Amendment of section 14 of U.P. Act no. 45 of 1958 |

(3-a) The Registrar shall be responsible for organising, by rotation, Joint Entrance Examination for admission in all courses of study of the three State Agricultural Universities.

STATEMENT OF OBJECTS AND REASONS

The three Universities namely :—

1. Narendra Dev Krishi Evam Prodyogik Vishwavidyalaya Faizabad,
2. Chandra Shekhar Azad Krishi Evam Prodyogik Vishwavidyalaya Kanpur, and
3. Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya Meerut,

established under the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act no. 45 of 1958) are conducting their entrance examinations separately for admission in their various courses of study due to which the candidates seeking admission in Krishi Evam Prodyogik course of study have to fill admission form and deposit fee in each Vishwavidyalaya which causes unnecessary burden on the candidates. Besides the candidates do not get proper information from every such Vishwavidyalaya timely. Therefore in order to remove the said inconvenience to the candidates it has been decided to amend the said Act to provide that the Registrar shall be responsible for organizing, by rotation, joint entrance examination in all courses of study of the three State Agricultural Universities.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Dwitiya Sanshodhan) Vidheyak, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,
Pramukh Sachiv.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग—1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, मंगलवार, 02 मार्च, 2010

फाल्गुन 11, 1931 शक सम्वत्

उत्तर प्रदेश सरकार
विधायी अनुभाग-1

संख्या 301/79-वि-1-10-1(क)27-2009

लखनऊ, 02 मार्च, 2010

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2010 पर दिनांक 02 मार्च, 2010 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 8 सन् 2010 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2010

(उत्तर प्रदेश अधिनियम संख्या 8 सन् 2010)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 का अप्रति संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकराठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2010 कहा जायेगा,

(2) यह ऐसे दिनांक को प्रवृत्त होगा जैसा राज्य सरकार इस निमित्त अधिसूचना द्वारा नियत करे।

सक्षिप्त नाम
और प्रारम्भ

उत्तर प्रदेश
अधिनियम
संख्या 45 सन्
1958 की धारा
2 का संशोधन

2-उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958, जिसे आगे मूल अधिनियम कहा गया है, की धारा 2 में खण्ड (ठ) में शब्द "सरदार बल्लभ भाई पटेल कृषि एवं प्रौद्योगिक विश्वविद्यालय" के स्थान पर शब्द "सरदार बल्लभ भाई पटेल कृषि एवं प्रौद्योगिक विश्वविद्यालय अथवा मान्यवर श्री काशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय बांदा" रख दिये जायेंगे।

धारा 2-क का
संशोधन

3-मूल अधिनियम की धारा 2-क में -

(क) उपधारा (1-क) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी, अर्थात्:

(1-ख) उपधारा (1) और उपधारा (1-क) में निर्दिष्ट विश्वविद्यालयों के अतिरिक्त, ऐसे दिनांक से जिसे राज्य सरकार गजट में अधिसूचना द्वारा इस निमित्त नियत करे बांदा में एक विश्वविद्यालय जो मान्यवर श्री काशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा कहलायेगा, की स्थापना की जायेगी।

(ख) उपधारा (2) में शब्द और अंक "उपधारा (1) या उपधारा (1-क)" के स्थान पर शब्द और अंक "उपधारा (1) या उपधारा (1-क) या उपधारा (1-ख)" रख दिये जायेंगे।

अनुसूची का
संशोधन

4-मूल अधिनियम की अनुसूची में-

(क) क्रम संख्या 3 में, खण्ड (ख) में, स्तम्भ-3 में शब्द "झांसी, इलाहाबाद और चित्रकूटधाम" के स्थान पर शब्द "और इलाहाबाद" रख दिये जायेंगे।

(ख) क्रम संख्या 4 में, स्तम्भ-3 में शब्द "और आगरा" के स्थान पर शब्द "आगरा, बरेली, अलीगढ़ और मुरादाबाद" रख दिये जायेंगे।

(ग) क्रम संख्या 4 के पश्चात्, निम्नलिखित क्रम संख्या स्तम्भवार रख दी जायेगी, अर्थात्:-

1	2	3
5	मान्यवर श्री काशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा	झांसी और चित्रकूटधाम मण्डल

उद्देश्य और कारण

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1958) का अधिनियम उत्तर प्रदेश राज्य में कृषि के विकास के लिए कृषि विश्वविद्यालयों की स्थापना और निगमन करने के लिए किया गया है। वर्तमान में तीन विश्वविद्यालय अर्थात् चन्द्रशेखर आजाद कृषि एवं प्रौद्योगिक विश्वविद्यालय, कानपुर, नरेन्द्र देव कृषि एवम् प्रौद्योगिक विश्वविद्यालय, फैजाबाद और सरदार बल्लभ भाई पटेल कृषि एवम् प्रौद्योगिक विश्वविद्यालय मेरठ कार्य कर रहे हैं। यह विनिश्चय किया गया है कि बुन्देलखण्ड क्षेत्र में कृषि के विकास के लिए मान्यवर श्री काशीराम जी कृषि एवम् प्रौद्योगिक विश्वविद्यालय, बांदा के नाम से एक नये विश्वविद्यालय की स्थापना के लिए उक्त अधिनियम को संशोधित किया जायें।

तदनुसार उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2010 पुरस्थापित किया जाता है।

आज्ञा से,
प्रताप दीरेन्द्र कुशवाहा,
सचिव।

No. 301(2)/LXXIX-V-1-10(ka)27-2009

Dated Lucknow, March 02, 2010

NOTIFICATION

Miscellaneous

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 8 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 02, 2010 :

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(SANSHODHAN) ACT, 2010

(U.P. Act no. 8 of 2010)

[As passed by the Uttar Pradesh Legislature]

AN
ACT

to further amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Sixty-first Year of the Republic of India as follows :--

1. (1) This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2010. Short title

(2) It shall come into force on such date as the State Government may, by notification appoint.

2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958, hereinafter referred to as the principal Act, in clause (1) for the words "the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya" the words "the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya or the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda," shall be substituted. Amendment of section 2 of U.P. Act no. 45 of 1958

3. In section 2-A of the principal Act,

(a) after sub-section (1-A) the following sub-section shall be inserted, namely:

"(1-B) Besides the Universities referred to in sub-section (1) and sub-section (1-A) there shall be established with effect from such date as the State Government may, by notification in the Gazette, appoint in that behalf a University at Banda to be known as the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda."

(b) in sub-section (2) for the words and figures "sub-section (1) or sub-section (1-A)" the words and figures "sub-section (1) or sub-section (1-A) or sub-section (1-B)" shall be substituted.

4. In the Schedule to the principal Act,-

(a) in serial no. 3, in clause (b), in column-3 for the words "Jhansi, Allahabad and Chitrakootdham" the words "and Allahabad" shall be substituted. Amendment of the Schedule

(b) in serial no. 4, in column-3 for the words "and Agra" the words "Agra, Bareilly, Aligarh and Moradabad" shall be substituted.

(c) after serial no. 4 the following serial shall columnwise be substituted, namely:

1	2	3
5	Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda	Jhansi and Chitrakootdham Divisions

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act no. 45 of 1958) has been enacted to establish and incorporate Agricultural Universities for the development of agriculture in the State of Uttar Pradesh. At present three Universities namely Chandra Shekhar Azad Krishi Evam Prodyogik Vishwavidyalaya Kanpur, Narendra Dev Krishi Evam Prodyogik Vishwavidyalaya Faizabad and Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya Meerut are functioning in the State under the said Act. It has been decided to amend the said Act to establish an University at Banda to be known as Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda for the development of agriculture in the Bundelkhand region.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Vidheyak, 2010 is introduced accordingly.

By order,
P. V. KUSHWAHA,
Sachiv.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बृहस्पतिवार, 4 दिसम्बर, 2014

अग्रहायण 13, 1936 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग-1

संख्या 1528/79-वि-1-14-1(क)-13-2014

लखनऊ, 4 दिसम्बर, 2014

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2014 पर दिनांक 01 दिसम्बर, 2014 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 19 सन् 2014 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2014

(उत्तर प्रदेश अधिनियम संख्या 19 सन् 2014)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के पैसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2014 कहा जायेगा।

संक्षिप्त नाम

उत्तर प्रदेश
अधिनियम संख्या
45 सन् 1958 की
धारा 2 का
संशोधन

2—उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 जिसे आगे मूल अधिनियम कहा गया है, की धारा 2 में, खण्ड (ठ) में, शब्द "मान्यवर श्री कांशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" के स्थान पर शब्द "बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" रख दिये जायेंगे।

धारा 2-क का
संशोधन

3—मूल अधिनियम की धारा 2-क में, उपधारा (1-ख) में शब्द "मान्यवर श्री कांशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" के स्थान पर शब्द "बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" रख दिये जायेंगे।

अनुसूची का
संशोधन

4—मूल अधिनियम की अनुसूची में, क्रम संख्या-5 में, स्तम्भ-2 में, शब्द "मान्यवर श्री कांशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" के स्थान पर "बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा" रख दिये जायेंगे।

उद्देश्य और कारण

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1958) का अधिनियमन उत्तर प्रदेश राज्य में कृषि के विकास के लिये कृषि विश्वविद्यालयों की स्थापना और निगमन करने के लिये किया गया है। वर्तमान में उक्त अधिनियम के अधीन राज्य में चार विश्वविद्यालय अर्थात् चन्द्रशेखर आजाद कृषि एवं प्रौद्योगिक विश्वविद्यालय, कानपुर, नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय, फैजाबाद, सरदार वल्लभ भाई पटेल कृषि एवं प्रौद्योगिक विश्वविद्यालय, मेरठ और मान्यवर श्री कांशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा कार्य कर रहे हैं। यह विनिश्चय किया गया है कि मान्यवर श्री कांशीराम जी कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा का नाम परिवर्तित कर बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा करने के लिये उक्त अधिनियम को संशोधित किया जाये।

तदनुसार उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2014 पुरःस्थापित किया जाता है।

आज्ञा से,
एस० बी० सिंह,
प्रमुख सचिव।

No. 1528(2)/LXXIX-V-1-14-1(Ka)-13-2014

Dated Lucknow, December 4, 2014

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2014 (Uttar Pradesh Adhiniyam Sankhya 19 of 2014) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 01, 2014:

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(SANSHODHAN) ADHINIYAM, 2014

(U.P. ACT NO. 19 OF 2014)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Sixty-fifth Year of the Republic of India as follows :-

Short title

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2014.

2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958. hereinafter referred to as the principal Act, in clause (I) for the words " the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda" the words "the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda." shall be *substituted*.
Amendment of section 2 of U.P. Act no. 45 of 1958
3. In section 2-A of the principal Act, in sub-section (I-B) for the words "the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda." the words "the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda." shall be *substituted*.
Amendment of section 2-A
4. In the Schedule to the principal Act, in serial no 5, in column 2 for the words "the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda." the words "the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda." shall be *substituted*.
Amendment of the Schedule

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act no. 45 of 1958) has been enacted to establish and incorporate Agricultural Universities for the development of agriculture in the State of the Uttar Pradesh. At present four Universities namely the Chandra Shekhar Azad Krishi Evam Prodyogik Vishwavidyalaya, Kanpur, the Narendra Dev Krishi Evam Prodyogik Vishwavidyalaya, Faizabad, the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya, Meerut and the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda are functioning in the State Under the said Act. It has been decided to amend the said Act to change the name of the Manyawar Shri Kanshi Ram Ji Krishi Evam Prodyogik Vishwavidyalaya, Banda as the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan), Vidheyak, 2014 is introduced accordingly.

By order,
S. B. SINGH,
Pramukh Sachiv.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 5 अगस्त, 2019

श्रावण 14, 1941 शक सम्बत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 1450/79-वि-1-19-1(क)-5-19

लखनऊ, 5 अगस्त, 2019

अधिसूचना
द्विघ

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2019 जिससे कृषि शिक्षा एवं अनुसन्धान अनुभाग प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 2 अगस्त, 2019 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 9 सन् 2019 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2019

(उत्तर प्रदेश अधिनियम संख्या 9 सन् 2019)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 में अग्रतर संशोधन करने के लिये।

अधिनियम

भारत गणराज्य के सत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम, उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) संक्षिप्त नाम अधिनियम, 2019 कहा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या 45
सन् 1958 की
धारा 2 का संशोधन

2-उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 जिसे आगे मूल अधिनियम कहा गया है, की धारा 2 में,—

(क) खण्ड (ट) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :—

“(ट) ‘अध्यापक’ का तात्पर्य विश्वविद्यालय द्वारा इस सम्बंध में विश्वविद्यालय अनुदान आयोग और भारतीय कृषि अनुसंधान परिषद के सन्निधियों तथा मार्गदर्शनों के अनुसार सम्यक रूप से नियुक्त सहायक आचार्य की श्रेणी से अनिम्न किसी व्यक्ति से है;” और

(ख) खण्ड (ठ) में शब्द “नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय” के स्थान पर शब्द “आचार्य नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय” रख दिये जायेंगे।

धारा 2-क का
संशोधन

3-मूल अधिनियम की धारा 2-क में, उपधारा (1) के खण्ड (एक) में शब्द “फैजाबाद में एक विश्वविद्यालय की, जो नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय कहलायेगा” के स्थान पर शब्द “अयोध्या में एक विश्वविद्यालय की, जो आचार्य नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय कहलायेगा,” रख दिये जायेंगे।

धारा 11 का
संशोधन

4-मूल अधिनियम की धारा 11 में, उपधारा (1) में शब्द, “ऐसी समिति द्वारा, जिसमें नियत रीति से चुना गया बोर्ड का एक प्रतिनिधि और राज्य सरकार द्वारा नियुक्त दो अन्य सदस्य होंगे,” के स्थान पर शब्द “ऐसी खोजबीन समिति द्वारा, जिसमें बोर्ड का एक पदेन सदस्य, अर्थात् सचिव/प्रमुख सचिव/अपर मुख्य सचिव, कृषि शिक्षा एवं अनुसंधान विभाग और राज्य सरकार द्वारा नियुक्त दो अन्य सदस्य होंगे,” रख दिये जायेंगे।

अनुसूची का
संशोधन

5-मूल अधिनियम की अनुसूची में, क्रम संख्या 2 में,—

(क) स्तम्भ 2 में, शब्द “नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय” के स्थान पर शब्द “आचार्य नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय” रख दिये जायेंगे।

(ख) स्तम्भ 3 में, शब्द “फैजाबाद” के स्थान पर शब्द “अयोध्या” रख दिया जायेगा।

उद्देश्य और कारण

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1958), उत्तर प्रदेश राज्य में कृषि के विकास के लिए कृषि विश्वविद्यालयों की स्थापना और निगमन करने के लिये अधिनियमित किया गया है। वर्तमान में उक्त अधिनियम के अधीन राज्य में चार विश्वविद्यालय अर्थात् चन्द्रशेखर आजाद कृषि एवं प्रौद्योगिक विश्वविद्यालय, कानपुर, नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय, फैजाबाद, सरदार वल्लभ भाई पटेल कृषि एवं प्रौद्योगिक विश्वविद्यालय, मेरठ और बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा कार्य कर रहे हैं। श्रद्धेय आचार्य नरेन्द्र देव को सम्मान प्रदान किये जाने और राज्य सरकार का जिला फैजाबाद का नाम अयोध्या के रूप में परिवर्तित करने के विनिश्चय को लागू करने के साथ ही साथ उक्त अधिनियम के अधीन ‘अध्यापक’ की परिभाषा में संदिग्धता को दूर करने और कुलपति के चयन के लिए उपयुक्त व्यक्ति को खोजबीन समिति के सदस्य के रूप में बोर्ड से नाम निर्दिष्ट किये जाने हेतु यह विनिश्चय किया गया है कि नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय, फैजाबाद का नाम आचार्य नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय, अयोध्या के रूप में तथा जिला फैजाबाद का नाम अयोध्या के रूप में परिवर्तित करने और खोजबीन समिति के गठन का

उपबन्ध करने के साथ ही साथ 'अध्यापक' की परिभाषा का उपान्तरण करने के लिए उक्त अधिनियम में संशोधन किया जाय।

तदनुसार उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2019 पुरःस्थापित किया जाता है।

आज्ञा से,
जे० पी० सिंह-II,
प्रमुख सचिव।

No. 1450(2)/LXXIX-V-1-19-1(Ka)5-19

Dated Lucknow, August 5, 2019

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2019 (Uttar Pradesh Adhiniyam Sankhya 9 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 2, 2019. The Krishi Shiksha Evam Anusandhan Anubhag is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA

(SANSHODHAN) ADHINIYAM, 2019

(U.P. Act No. 9 of 2019)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2019. Short title

2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958, hereinafter referred to as the principal Act,-

Amendment of
section 2 of U.P.
Act no. XLV of 1958

(a) for clause (k), the following clause shall be *substituted*, namely :-

"(k) 'Teacher' means a person not below the rank of Assistant Professor duly appointed as per the norms and guidelines of UGC and ICAR in this regard by the University"; and

(b) in clause (1) for the words "the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya" the words " the Acharya Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya," shall be *substituted*.

3. In section 2-A of the principal Act in clause (i) of Sub-section (1) for the words "a University at Faizabad to be known as the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya;" the words "a University at Ayodhya to be known as the Acharya Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya," shall be *substituted*.

Amendment of
section 2-A

Amendment of
section 11

4. In section 11 of the principal Act, in sub-section (1) for the words "a committee consisting of a representative of the Board chosen in the prescribed manner and two other members appointed by the State Government." the words "a search committee consisting of an *ex. officio* member of the Board i.e. the Secretary/Principal Secretary/Additional Chief Secretary of Agriculture Education & Research Department and two other members appointed by the State Government." shall be *substituted*.

Amendment of the
schedule

5. In the Schedule to the principal Act, in serial no 2,—

(a) in a column 2 for the words "Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya" the words "Acharya Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya," shall be *substituted*;

(b) in column 3 for the word "Faizabad" the word "Ayodhya" shall be *substituted*.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act no. 45 of 1958) has been enacted to establish and incorporate Agricultural Universities for the development of agriculture in the State of Uttar Pradesh. At present four Universities namely the Chandra Shekhar Azad Krishi Evam Prodyogik Vishwavidyalaya, Kanpur, the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya, Faizabad, the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya, Meerut and the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda are functioning in the State under the said Act. To give respect to venerable person Acharya Narendra Deva and implement the decision of State Government to change the name of district Faizabad as Ayodhya as well as to remove the ambiguity in the definition of 'teacher' under the said Act, and nominate suitable person as a member of Search Committee for the selection of Vice Chancellor from the Board, it has been decided to amend the said Act to change the name of the Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya, Faizabad as the Acharya Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya, Ayodhya, the name of district Faizabad as Ayodhya and to modify the definition of 'teacher' along with the provision for constitution of the Search Committee.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya, (Sanshodhan) Vidheyak, 2019 is introduced accordingly.

By order,
J.P. SINGH-II,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 187 राजपत्र-(हिन्दी)-2019-(557)-599 प्रतियां-(कम्प्यूटर/टी/आफसेट)।
पी०एस०यू०पी०-ए०पी० 64 सा० विधायी-2019-(558)-300 प्रतियां-(कम्प्यूटर/टी/आफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 21 अगस्त, 2023

श्रावण 30, 1945 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 416/79-वि-1-2023-1-क-15-2023

लखनऊ, 21 अगस्त, 2023

अधिसूचना
विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन श्री राज्यपाल ने उत्तर प्रदेश कृषि शिक्षा एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) विधेयक, 2023 जिससे कृषि शिक्षा एवं अनुसंधान अनुभाग प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 17 अगस्त, 2023 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 16 सन् 2023 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) अधिनियम, 2023
(उत्तर प्रदेश अधिनियम संख्या 16 सन् 2023)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के चौहत्तरवें वर्ष में विधेयक एतद्वारा निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय (संशोधन) संक्षिप्त नाम अधिनियम, 2023 कहा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या
45 सन् 1958 की
धारा-2 का संशोधन

2-उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम, 1958 जिसे आगे मूल अधिनियम कहा गया है, की धारा-2 में विद्यमान खण्ड-(झ) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :-

“(झ) विश्वविद्यालय का तात्पर्य यथास्थिति गोविन्द वल्लभ पंत कृषि एवं प्रौद्योगिक विश्वविद्यालय या आचार्य नरेन्द्र देव कृषि एवं प्रौद्योगिक विश्वविद्यालय या चन्द्रशेखर आजाद कृषि एवं प्रौद्योगिक विश्वविद्यालय या सरदार वल्लभ भाई पटेल कृषि एवं प्रौद्योगिक विश्वविद्यालय या बांदा कृषि एवं प्रौद्योगिक विश्वविद्यालय, बांदा या महात्मा बुद्ध कृषि एवं प्रौद्योगिक विश्वविद्यालय कुशीनगर से है।”

धारा-2-क का
संशोधन

3-मूल अधिनियम की धारा-2-क में,-

(क) उपधारा (1-ख) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी, अर्थात् :-

“(1-ग) उपधारा (1), (1-क) और (1-ख) में निर्दिष्ट विश्वविद्यालयों के अतिरिक्त ऐसे दिनांक से जिसे राज्य सरकार गजट में अधिसूचना द्वारा इस निमित्त नियत करें, कुशीनगर में एक विश्वविद्यालय जो महात्मा बुद्ध कृषि एवं प्रौद्योगिक विश्वविद्यालय, कुशीनगर के रूप में जाना जायेगा, की स्थापना की जायेगी।”

(ख) उप-धारा (2) में शब्द और अंक "उप-धारा (1) या उप-धारा (1-क) या उपधारा (1-ख)" के स्थान पर शब्द और अंक "उप-धारा (1), (1-क) या (1-ख)" रख दिये जायेंगे।

अनुसूची का
संशोधन

4-मूल अधिनियम की अनुसूची में,-

(क) क्रम संख्या-2 के स्तम्भ-3 की प्रविष्टि से शब्द "गोरखपुर", "बस्ती" और "आजमगढ़" मण्डल" निकाल दिये जायेंगे।

(ख) क्रम संख्या-5 के पश्चात् निम्नलिखित क्रम संख्या और इससे संबंधित प्रविष्टियाँ स्तम्भवार बढ़ा दी जायेंगी, अर्थात् :-

6	महात्मा बुद्ध कृषि एवं प्रौद्योगिक विश्वविद्यालय, कुशीनगर	गोरखपुर, बस्ती व आजमगढ़
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उद्देश्य और कारण

उत्तर प्रदेश राज्य के ग्रामीण लोगों के लाभ हेतु और कृषि के विकास में कृषि विश्वविद्यालयों को स्थापित करने तथा निगमित करने के लिए उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय अधिनियम 1958 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1958) अधिनियमित किया गया है।

कृषि के क्षेत्र में नई प्रौद्योगिकी और अनुसंधान के लाभों को उत्तर प्रदेश राज्य के पूर्वांचल क्षेत्र के कृषकों हेतु अपेक्षाकृत अधिक सुगम बनाने तथा पूर्वांचल क्षेत्र के छात्रों को कृषि शिक्षा का लाभ उनके निवास स्थान के निकट उपलब्ध कराने हेतु जिला कुशीनगर में महात्मा बुद्ध कृषि एवं प्रौद्योगिक विश्वविद्यालय की स्थापना के लिए पूर्वोक्त अधिनियम में संशोधन करने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश कृषि एवं प्रौद्योगिक विश्वविद्यालय) संशोधन (विधेयक, 2023 पुरःस्थापित किया जाता है।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 416(2)/LXXIX-V-1-2023-1-ka-15-2023

Dated Lucknow, August 21, 2023

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Shiksha evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2023 (Uttar Pradesh Adhiniyam Sankhya 16 of 2023) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 17, 2023. The Krishi Shiksha evam Anusandhan Anubhag is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA
(SANSHODHAN) ADHINIYAM, 2023
(U.P. Act no. 16 of 2023)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Seventy fourth Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2023. Short title
2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (hereinafter referred to as the "principal Act") for the existing clause (1), the following clause shall be *substituted*, namely:- Amendment of section 2 of U.P. Act no. 45 of 1958

"(1) University means the Gobind Ballabh Pant Krishi Evam Prodyogik Vishwavidyalaya or the Acharya Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya or the Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya or the Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya or the Banda Krishi Evam Prodyogik Vishwavidyalaya, Banda or the Mahatma Buddha Krishi Evam Prodyogik Vishwavidyalaya, Kushinagar, as the case may be."
3. In section 2-A of the principal Act,- Amendment of section 2-A
 - (a) after sub-section (1-B), the following sub-section shall be *inserted*, namely :-

"(1-C) Besides the Universities referred to in sub-sections (1), (1-A) and (1-B) there shall be established, with effect from such date as the State Government may by notification in *Gazette* appoint in this behalf, a University at Kushinagar to be known as the Mahatma Buddha Krishi Evam Prodyogik Vishwavidyalaya, Kushinagar."
 - (b) in sub-section (2), for the words and figures "sub-section (1) or sub-section (1-A) or sub-section (1-B)", the words and figures "sub-sections (1), (1-A), (1-B) or (1-C)" shall be *substituted*.
4. In the Schedule to the principal Act,- Amendment of Schedule
 - (a) from the entries in column-3 of serial number-2, the words "Gorakhpur", "Basti" and "Azamgarh" shall be *omitted*;
 - (b) after serial number-5, the following serial number and entries relating thereto shall column-wise be *inserted*, namely :-

6.	Mahatma Buddha Krishi Evam Prodyogik Vishwavidyalaya, Kushinagar	Gorakhpur, Basti and Azamgarh Divisions
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STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act no. 45 of 1958) has been enacted to establish and incorporate Agriculture Universities for the development of agriculture in, and for the benefit of rural people of the State of Uttar Pradesh.

In order to make the benefits of new technology and research in the field of agriculture more accessible to the farmers of Purvanchal region of the State Uttar Pradesh, and to provide the benefits of agriculture education to the students of Purvanchal region near their place of residence, it has been decided to amend the aforesaid Act to establish Mahatma Buddha Krishi Evam Prodyogik Vishwavidyalaya in district Kushinagar.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Vidheyak, 2023 is introduced accordingly.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 517 राजपत्र-2023-(1655)-599 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 86 सा० विधायी-2023-(1656)-300 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।